## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2918 ANSWERED ON:30.07.2014 UNRECOGNISED SCHOOL Yadav Shri Om Prakash

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of unrecognised schools in the country, State-wise;

(b) the total number of students studying in these schools, State-wise;

(c) whether the government has conducted any study of the funds required by these schools for completely adhering to various provisions of the Right to Education (RTE) Act norms including maintaining minimum level of infrastructure;

(d) if so, the details thereof and the Government's reaction thereon;

(e) whether many of these schools, including budget schools, might face closure because of their inability to adhere to stringent norms under RTE and consequently a huge number of students might be forced to drop out from these schools;

(f) if so, the details thereof and the reaction of Government thereto;

(g) whether sufficient capacity exists in Central and State Government schools to absorb the students who might drop out as a result of possible closure of these schools; and

(h) if so, the details thereof and if not, the corrective steps being taken by the Government?

## Answer

## MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) & (b): As per the Unified District Information System for Education (UDISE) 2013-14 data the state-wise details on un-recognised schools and enrolment therein are given at Annexure.

(c) & (d): No such study has been commissioned by the Ministry of Human Resource Development to study the fund requirement of unrecognised schools.

(e) to (h) The norms and standards for schools specified under the Right To Education (RTE) Act, 2009 are minimalist in nature. Section 19 of the RTE Act also provides a three year period to the schools from date of commencement, for meeting the norms. Also, in order to safeguard the interest of students, Section 18 of the RTE Act provides that, any order of withdrawal of recognition from a school shall contain a direction as to which of the neighbourhood school, the children studying in the derecognized school, shall be admitted.